

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,

CIRCUIT COURT SITTING AT GWALIOR

Original Application No. 1030 of 2005

Gwalior, this the 19th day of May, 2006

**Hon'ble Justice B. Panigrahi, Chairman
Hon'ble Dr. G.C. Srivastava, Vice Chairman**

Jai Ram Goswami, S/o. Shri Ramdayal
Goswami, age 49 years, Occupation – EDMC,
Village Post Office Bindwa,
R/o. Village Bindwa, Tehsil Ater,
District Bhind, M.P.

Applicant

(By Advocate – Shri B.S. Bhaduria)

Versus

1. The Union of India,
Through – the Secretary for the
Department of Post, New Delhi.
2. The Director, Department of Post,
Dak Bhawan, New Delhi.
3. The Superintendent, Department of
Post Office, Division Chambal,
Morena, M.P.
4. Inspector, Department of Post Office,
Sub Division, Bhind, M.P.

Respondents

O R D E R (ORAL)

By Justice B. Panigrahi, Chairman -

Heard the learned counsel for the applicant.

2. The learned counsel for the applicant in support of his application has submitted that the applicant joined as EDMC. In course of service he had appeared in a departmental examination for promotion to the post of Postman/Mail Guard. The application of the application was submitted through proper channel. In the year 2004 the respondents authorities have asked him for producing certain documents such as mark sheet, charge report for the post which he was holding, certificate in respect of the work

done by him, medical certificate, police verification report and letter of first appointment. In compliance to the said letter the applicant has claimed to have supplied all the documents to the authority but the said authority has yet not issued any order of appointment. Therefore, he has issued a demand of justice notice through his advocate on 8th September, 2005. The respondents authorities still did not submit any reply to the demand of justice notice.

3. Therefore, in the aforesaid circumstances, we hereby direct the respondents Nos. 3 & 4 to examine the case of the applicant as per the demand of justice notice issued and pass a speaking and reasoned order within four months from the date of receipt of copy of this order. Be it noted that while passing this order we had no occasion to go into the merits of the case. It is for the authorities to consider and dispose of the representation of the applicant in the light of the rules, instructions and orders issued by the respondent No. 1 from time to time within four months.

4. Accordingly, the Original Application stands disposed of.

Dr. G.C. Srivastava
(Dr. G.C. Srivastava)
Vice Chairman

B. Panigrahi
(B. Panigrahi)
Chairman

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प्रूफ़ करने के लिए इस दस्तावेज़ को अपने दस्तावेज़ के साथ जोड़ देना चाहिए।
 (1) अधिकारी का दस्तावेज़ जो अपने दस्तावेज़ के साथ जोड़ा जाए।
 (2) अधिकारी का दस्तावेज़ जो अपने दस्तावेज़ के साथ जोड़ा जाए।
 (3) अधिकारी का दस्तावेज़ जो अपने दस्तावेज़ के साथ जोड़ा जाए।
 (4) अधिकारी, अधिकारी का दस्तावेज़ जो अपने दस्तावेज़ के साथ जोड़ा जाए।
 दस्तावेज़ इसे आवश्यक कार्यकारी रूप से रजिस्टर करें।

B. S. Bhadoria, P. N.
Res. No. 3. & Y
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